

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Miscellaneous Application No.75366 of 2021

(On behalf of Appellant)

&

Excise Appeal No.344 of 2009

(Arising out of Order-in-Original No.12(Denovo)/COMMISSIONER/CE/KOL-V/ADJN/2009 dated 12.03.2009 passed by Commissioner of Central Excise, Kolkata-V.)

M/s. Noble Syndicate

(83/85, N.S. Bose Road, Kolkata-700001.)

...Appellant

VERSUS

Commissioner of Central Excise, Kolkata-V

.....Respondent

(180, Shanti Pally, Rajdanga Main Road, E.M. Bye-Pass, Rashbehari Connector, Kolkata-700107.)

APPEARANCE

NONE for the Appellant (s)

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent (s)

CORAM:HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

HON'BLE SHRI P.V. SUBBA RAO, MEMBER(TECHNICAL)

MISCELLANEOUS ORDER NO. 75034/2022

FINAL ORDER NO.75065/2022

DATE OF HEARING : 19 January 2022

DATE OF DECISION :19 January 2022

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Applicant/Appellant for withdrawal of the Appeal filed by them.

2. When the matter was called, none appeared on behalf of the Appellant. Heard Shri S.S.Chattopadhyay, learned Authorized Representative for the Respondent-Revenue. Learned Authorized Representative has no objection for withdrawal of the Appeal.

3. In view of the reasons, as mentioned in the Application, the prayer of the Appellant for withdrawal of their Appeal is allowed and the Appeal is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

Sd/
(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

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